#### CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Review Application No. 43 of 1998
In

Original Application No. 1375 of 1995

Allahabad this the 12 Thday of March 1999

Hon'ble Mr. S.K. Agrawal, Member ( J )

Union of India and Others

Applicants

Ver sus

Kunji Lal

12/3/99

Respondents

By Sri Avnish Tripathi. Counsel for the Applicants

#### ORDER

# By Hon'ble Mr. S.K. Agrawal, Member ( J )

This review application has been filed to review the judgment and order dated 04.9.1998 passed by this Tribunal in the O.A.No.1375 of 1995.

- 2. I perused the averments made in this review application and also perused the judgment of this Tribunal dated 04.9.98.
- 3. Section 22(3) of the Administrative Tribunals
  Act, 1985 confers on an Administrative Tribunal discharging

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its functions under the Act, the same powers as are vested in a Civil Court under the Code of Civil Procedure while trying a suit in respect, inter-alia, of reviewing its decisions. Section 22(3)(f) is as follows:-

# "Section 22(3)(f):

A Tribunal shall have, for the purpose of discharging its functions under this Act, the same powers as are vested in a Civil Court under the Code of Civil Procedure, 1908(5 of 1908), while trying a suit, in respect of the following matter, namely,

### (f) reviewing its decisions;

4. A Civil Court's power to review its own decisions under the Code of Civil Procedure is contained in Order 47 Rule 1, Order 47 Rule 1 provides as follows;

#### "Order 47 Rule 1:

Application for review of judgment:-

- (1) Any person considering himself aggrieved:-
  - (a) by a decree or order from which an appeal is allowed, but from which no appeal has been preferred,
  - (b) by a decree or order from which no appeal is allowed, or
  - (c) by a decision on reference from a Court of Small Causes.

and whe from the discovery of new and important matter or evidence which, after the exercise of due diligence, was not within his knowledge or could not be produced by him at the time when the decree was passed or order made, or on account of some mistake

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or error apparent on the face of the record, or for any other sufficient reason, desires to obtain a review of the decree passed or order made against him may apply for a review of judgment to the Court which passed the decree or made the order."

- On the basis of the above preposition of 5. law, it is clear that power of the review available to the Administrative Tribunal is similar to power given to the Civil Court under Order 47 Rule 1 of Civil Procedure Code, therefore, any person who consider himself aggrieved by a decree or order from which an appeal is allowed but from which no appeal has been preferred, can apply for review under Order 47 Rule 1 (1)(a) on the ground that there is an error apparent on the face of the record or from the discovery of new and important matter or evidence which after the exercise of due diligence, was not within his knowledge or could not be produced by him at the time when the decree or order was passed but it has now come to his knowledge. The power of review may not be exercised on the ground that the decision is erroneous on merit. The power of review should not be confused with the appellate powers which may enable the appellate court to correct the errors.
- 6. In the instant case, there appears to be no error apparent on the face of the record or there is no pther sufficient reason on the basis of the order/judgment delivered by this Tribunal, can be reviewed as submitted by the applicant. Therefore, there is no reasonable basis to review this impugned judgment and this review application has no force at all.

Jul 12/3/09

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7. On the basis of the above, the review application is dismissed.

Suffrance Member (J) 112/3/99

#M.M./